

DRAFT RESOLUTION FOR GENERAL BODY MEETING

**GUJARAT HIGH COURT ADVOCATES' ASSOCIATION
(GHCAA)**

HIGH COURT OF GUJARAT, AHMEDABAD

RESOLUTION NO. _____ OF 2026

At 1:45 PM message of Secretary was received cancelling meeting. However members present desired to conduct meeting and (Passed at the Urgent General Body Meeting held on 09th October '2026 appointee Shri Brijesh Trivedi as chair of meeting which he agrees, at 1.50 PM @ The Bar Room, High Court of Gujarat.

Meeting started at 1:58 PM and Satyesh informed the

PREAMBLE: members of the Association and members expressed their solidarity with her and passed following Resolution.

WHEREAS, a requisition under Rule 11(c) of the Constitution of the Gujarat High Court Advocates' Association was submitted by Adv. Vishal Thakker regarding the reported illegal house arrest of Ms. Satyasha Leuva, Advocate practicing before the Hon'ble High Court of Gujarat, at Prantij, Sabarkantha, without prior notice, written order, or communication of any legal grounds or reasons by the concerned police authorities;

AND WHEREAS, the General Body of the Association notes with grave concern that despite the lapse of time, the concerned police authorities have failed to disclose the legal basis or statutory authority for restricting the personal liberty and freedom of movement of a practicing member of the Bar;

AND WHEREAS, while affirming that Advocates are subject to the law of the land, this Association firmly holds that any coercive action or restriction on the personal liberty of a practicing Advocate must adhere

strictly to the rule of law, due process, and constitutional safeguards guaranteed under Articles 14, 19, and 21 of the Constitution of India;

AND WHEREAS, such arbitrary police action directly undermines the dignity, independence, and safety of Advocates, who are routinely called upon to discharge their professional duties by appearing against the State, police, and public authorities without fear or favor;

AND WHEREAS, this incident underscores the imperative and urgent necessity for legislative protection to safeguard members of the legal fraternity from harassment, arbitrary detention, intimidation, and unlawful interference while performing their professional duties;

RESOLUTIONS

RESOLVED THAT the General Body of the Gujarat High Court Advocates' Association strongly condemns the high-handed, arbitrary, and unexplained action of the police authorities at Prantij, Sabarkantha, in placing Adv. Satyesha Leuva under house arrest without legal sanction, notice, or written order.

FURTHER RESOLVED THAT the Association calls upon the Director General of Police (DGP), Gujarat State, and the Superintendent of Police (SP), Sabarkantha, to immediately furnish a full explanation along with the legal authority under which the said action was executed, and to take strict disciplinary action against the officers responsible for disregarding due procedure.

RESOLVED THAT the General Body hereby urges the Government of Gujarat to forthwith introduce and enact a comprehensive Advocate

Protection Act in the State of Gujarat to provide institutional safeguards, legal protections, and remedy against illegal interference, intimidation, harassment, and arbitrary action against Advocates in connection with their professional duties.

RESOLVED THAT the President and Managing Committee of the Association are hereby authorized to:

1. Lead a delegation to submit formal representations to the Hon'ble Chief Justice of the High Court of Gujarat and the Hon'ble Minister for Law & Justice, Government of Gujarat. *and Bar Council of Gujarat.*
2. Coordinate with other District Bar Associations across Gujarat to build a unified movement demanding the early enactment of the Advocate Protection Act.
3. Provide all necessary legal, professional, and institutional support to Adv. Satyesha Leuva in initiating appropriate legal remedies before the competent Court of Law.

(Passed unanimously / by majority at the Urgent General Body Meeting of the GHCAA on 09.10.2026)

President / General Secretary

*The ~~above~~ resolution was
Unanimously passed*
Gujarat High Court Advocates' Association